

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **17.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : Comp.Appeal/33/2024  
**NAME OF THE PETITIONER(S)** : Income Tax Officer  
**NAME OF THE RESPONDENTS** : Impulse Power Solutions Pvt Ltd and 3  
Others  
**UNDER SECTION** : Sec 252(1) of CA, 2013

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**ORDER**

Present: Ld. Counsel Shri. Raj Kumar Jhabakh for the Appellant.

Ld. Counsel Shri. Nandini Agarwal for RoC.

Heard.

This application is for revival of the company which was struck off by the Registrar of Companies.

It is stated that the company is to be revived to enable the Appellant to conduct the penalty proceedings under the IT Act and to take appropriate action under the Act.

Ld. Counsel for the Appellant / Applicant is directed to serve copy on the Respondents and file Affidavit of Service.

List the appeal for appearance / reply on **05.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)